

after the Home Minister, the Prime Minister and the President have approved of the awards. Members of the public are not eligible to the award of either of these two medals.

Grants to Institutions

1130. Shri Nand Lal Sharma : Will the Minister of Education be pleased to state:

(a) the amount of recurring and/or non-recurring grants given to Institution like *Rishikuls*, *Gurukuls* etc. during 1953-54 and 1954-55; and

(b) the names of such recipients of grants with the names of the States to which they belong?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) and (b). A statement giving the requisite information is placed on the Table of the Lok Sabha. [See Appendix X, annexure No. 69].

Tribal Drinks

1131. Shri Subodh Haada : Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the experts of the Anthropological Department of India have expressed an opinion, after detailed scientific analysis, that the traditional home made Tribal drinks have nutritive value; and

(b) whether Government still propose to prohibit these Tribal drinks throughout the Tribal Areas?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). The matter is still under investigation.

Retrenched Government Employees

1132. Thakur Jugal Kishore Sinha: Will the Minister of Home Affairs be pleased to state how far there has

been resettlement of the retrenched temporary and displaced Government employees in 1954-55?

The Minister of Home Affairs (Pandit G. B. Pant): The total number of retrenched (Central and State) employees including displaced Government Servants registered with Employment Exchanges from 1st January 1954 to 30th June 1955, was 36,623.

(2) The number reabsorbed under Central and State Governments during the above period was 15,531.

(3) The number of persons of the above categories on the live registers of the Exchanges on 30th June 1955 was 8,297.

Estate Duty

1133. Thakur Jugal Kishor Sinha. Will the Minister of Finance be pleased to state the income from the estate duty in Bihar for 1954-55?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): A sum of Rs. 2,591/- was collected in Bihar in 1954-55 as Estate Duty.

Rehabilitation Finance Administration

1134. Shri M. B. Vaishya : Will the Minister of Finance be pleased to state:

(a) the total amount advanced as loan to the displaced persons from the West and East Pakistan separately by the Rehabilitation Finance Administration, year-wise; and

(b) the total amount realised year-wise from the displaced persons from the West and East Pakistan, separately, in repayment of the loans?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):

(a) Year	East Pakistan	West Pakistan	Total
	(in lacs of rupees)		
1948		7.60	7.60
1949	18.29	101.47	119.76
1950	12.52	70.71	83.23
1951	56.02	117.15	173.17
1952	47.78	101.70	149.48
1953	58.11	149.77	207.88
1954	66.39	118.16	184.55
1955			
(upto 30-6-55)	16.76	27.19	43.95
TOTAL	275.87	693.75	969.62

(b) *As principal.*

Year	East Pakistan	West Pakistan
	(in lacs of Rupees)	
From inception to 31-12-52	5.35	29.56
1953	2.95	17.21
1954	1.84	11.40
From 1-1-55 to 31-5-5569	3.91
	10.83	62.08

(TOTAL 72.91 lacs)

(Year-wise break-up of the figure before 31-12-52 is not readily available).

As interest.

Year	(in lacs of rupees)
From inception to 31-12-48	Nil.
194922
1950	3.57
1951	8.47
1952	10.72
1953	12.85
1954	13.62
From 1-1-55 to 31-5-55	6.59
TOTAL	56.04

(Separate figures of recoveries of interest from East and West Pakistan displaced loanees are not readily available.)